

**Central Administrative Tribunal
Madras Bench**

OA/310/00994/2016

Dated Monday the 3rd day of September Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

M. Sundarajan
D. No. 120, V.O.C Nagar
Sankar Nagar
Tirunelveli District
Pin – 627 357. .. Applicant

By Advocate M/s. R. Malaichamy

Vs.

1. Union of India
Rep. by the Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai 600 002.
2. Director of Postal Services
O/o. the Postmaster General
Southern Region (TN)
Madurai – 625 002.
3. Senior Superintendent of Post Offices
Tirunelveli Division
Tirunelveli – 627 002. .. Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“i. To call for the records of the 3rd respondent pertaining to his order made in No. B2/RNR/Appt dated 19.04.2016 and set aside the same; consequent to,

ii. direct the respondents to appoint the applicant on compassionate grounds with all service benefits; and,

iii. To pass such further orders”

2. It is submitted that the applicant scored 41 Relative Merit Points (RMP) against a cut off of 73 for Postman, 85 for MTS and 66 for Postal Assistant. The applicant was eligible for the post of Postman/MTS. Since the points awarded to him are far below the cut off, he would not like to press the relief sought herein for these two categories. However, the applicant would rely on the order passed by this Tribunal in OA 1530/2015 dated 12.07.2018 in a similar case where liberty was granted to the applicant therein to file a representation to the competent authority specifically mentioning the posts outside the above three categories for which the applicant was eligible to be appointed but not considered and the competent authority directed to pass a speaking order. It is submitted that the applicant would be satisfied if a similar order is passed in this case.

3. The respondents have filed reply opposing the relief sought by the applicant as the applicant fell well below the cut off for the three categories.

4. I have considered the matter. Since the applicant is relying upon the order passed by this Tribunal in OA 1530/2015 dated 12.07.2018, I see no objection to the applicant being permitted to make a representation for appointment to any other posts for which he may be eligible in terms of his educational qualification or possession of certificates. In the event of such application, the respondents may consider it in accordance with the scheme of compassionate appointment and pass appropriate orders. OA is disposed of accordingly.

(R.Ramanujam)
Member(A)
03.09.2018

AS